NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 70/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2016

NAME OF THE PARTIES:

Mr. Vivek V. Makar

V/s.

M/s. Oriental Rubber Industries Ltd.

SECTION OF THE COMPANIES ACT: 397/398, 237b, 58,59 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Aashdin Chivalwala Advocate

I b HSA Advocates

for Respondents no I to 4 l 6 to 9

MURTAZA KACH WALLA Advocate

2. Shruti Sardessai Advocate

Alw N. Rizvi I'll

Thakore Januah LASSOC

for petitioner

3) Women Lewis

Vo. Morra enural CRC Advocate

Respondent Nos

<u>CP. No. 70/397-398, 237b,58,59/CLB/MB/MAH/2016</u>

Respondent side has not filed reply, hence the Respondent side is peremptorily directed to file reply in the Main Petition within two weeks hereafter,

failing which, the right to file reply will be waived. As to rejoinder, the Petitioner is at liberty to file the same within two weeks thereafter.

List this matter for hearing somewhere in the month of December i.e. 01.12.2016.

sd/-B. S.V. PRAKASH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)